

विशेष प्रोपेगण्डा हमारे खिलाफ कर रहा है, और जो लोग टर्म खतम होने के बाद अपने देश गये थे उनको लेकर पाकिस्तान सरकार यह प्रोपेगण्डा कर रही है कि उन को यहाँ से जबदस्ती निकाला गया। तो हमारी सरकार काउण्टर प्रोपेगण्डा के लिये और इस विशेष प्रचार का निराकरण करने के लिए क्या कर रही है।

श्री हाथी : इसके सम्बन्ध में जो बयान अभी दिया गया है उसमें साफ कहा गया है कि जिन लोगों को हम भेज रहे हैं वह पाकिस्तानी नेशनल्स हैं और वहाँ से यहाँ आये थे। यहाँ पर उनके पासपोर्ट और वीजा वगैरा सब देख कर उनको हम भेज रहे हैं। पाकिस्तानी नेशनल्स वह हैं, इंडियन नेशनल्स नहीं हैं।

12.15 hrs.

PAPERS LAID ON THE TABLE

REPORT OF STUDY TEAM ON PROHIBITION

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Report of the Study Team on Prohibition. [Placed in Library, See No. LT-2906/64].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1964 published in Notification No. G.S.R. 707 dated the 30th April, 1964.
- (ii) The Rice (Punjab) Price Control (Third Amendment) Order, 1964 published in Noti-

fication No. G.S.R. 708 dated the 1st May, 1964.

- (iii) The Rice (Madhya Pradesh) Price Control (Fourth Amendment) Order, 1964 published in Notification No. G.S.R. 709 dated the 1st May, 1964.
- (iv) The Rice (Andhra Pradesh) Price Control (Fourth Amendment) Order, 1964 published in Notification No. G.S.R. 736 dated the 8th May, 1964.
- (v) The Wheat Roller Flour Mills (Licensing and Control) (Extension to Pondicherry) Order, 1964 published in Notification No. G.S.R. 737 dated the 9th May, 1964.
- (vi) The Andhra Pradesh Paddy (Movement Control) Second Amendment Order, 1964 published in Notification No. G.S.R. 738 dated the 5th May, 1964.
- (vii) Notification No. G.S.R. 754 dated the 15th May, 1964.
- (viii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1964 published in Notification No. G.S.R. 765 dated the 23rd May, 1964.
- (ix) The Maharashtra and Gujarat Rice (Export Control) Amendment Order, 1964 published in Notification No. G.S.R. 784 dated the 18th May, 1964. [Placed in Library. See No. LT-2907/64].

APPRENTICESHIP (AMENDMENT) RULES

Shri C. R. Pattabhi Raman: I beg to lay on the Table a copy of each of the following Rules under sub-section (3) of section 37 of the Apprentices Act, 1961:—

- (i) The Apprenticeship (Amendment) Rules, 1964 published in

[Shri C. R. Pathabhi Raman]

Notification No. G.S.R. No. 594 dated the 11th April, 1964.

- (ii) The Apprenticeship (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 751 dated the 16th May, 1964. [Placed in Library. See No. LT-2908/64].

12.17 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-EIGHTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 1st June, 1964."

Shri Hari Vishnu Kamath: I do not want to object to any of the recommendations. But I just want to make a request with regard to item I, viz., discussion and voting of the supplementary demands for grants. I request that you may be pleased to exercise your discretion so that this item may get one hour extra, which is always there up your sleeve, and which can always be given by you in your discretion.

Shri S. M. Banerjee (Kanpur): I would like to support Mr. Kamath's request. There are two major items, viz., the Vigilance Commission and the Monopolies Commission which will have to be discussed. Therefore, more time should be given.

Mr. Speaker: The question is:

"That this House agrees with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 1st June, 1964."

The motion was adopted.

12.18 hrs.

CONSTITUTION (NINETEENTH AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further discussion on clause 3 of the Constitution (Nineteenth Amendment) Bill.

श्री विभूति मिश्र : (मोतीहारी) : अध्यक्ष महोदय, मैं जानना चाहता हूँ कि कांस्टिट्यूशन के १९ वें अमेंडमेंट के लिये कितना समय दिया गया है और वह कब खत्म होगा ।

Mr. Speaker: Straightway it is difficult for me at present, because I have to find out how many speakers would be there. Clause 3 is under discussion. 1 hour more would be enough, I think. Then we can divide at 1.15.

Shri Ranga (Chittoor): What about third reading?

Mr. Speaker: I was thinking of 1 hour for the whole. I will allow third reading. Then, we can have half an hour for clause 3 and one hour for third reading. Shri Jain.

श्री मोयं (अलीगढ़) : क्या अध्यक्ष महोदय यह भी बतलाने का कष्ट करेंगे कि सदन कब तक बैठेगा ।

अध्यक्ष महोदय : सदन ५ जून तक बैठेगा ।

Shri A. P. Jain (Tumkur): Sir, the two hon. Members who have preceded me were both Members of the Joint Committee and they took a very intensive part in the discussions. I was also a member of the Joint Committee. If I am not revealing any secret or commit any breach of the privilege I can say that there are few Committees which have given such thorough consideration to the Bill as the Joint Committee on the Constitution (Seventeenth Amendment) Bill: